

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 627/MP/2020

Subject	Petition under Section 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulations 11(4) and other regulations of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended by the third amendment effective from 1.4.2016 and orders, for direction in regard to the levy and collection of charges and losses from the Petitioners for the 500 kV Bipole Mundra-Mohindergarh HVDC Transmission Line along with its associated facilities.
Date of Hearing	18.3.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P K Singh, Member
Petitioner	Haryana Power Purchase Centre (HPPC) and 3 Others
Respondents	National Load Dispatch Centre (NLDC) and 5 Others
Parties Present	Shri Shubhan Arya, Advocate, HPPC Ms. Poorva Saigal, Advocate, HPPC Ms. Reeha Singh, Advocate, HPPC Ms. Anumeha Smiti, Advocate, HPPC Shri Gajendra Sinh V, NLDC Shri Debajyoti Majumder, NLDC

Record of Proceedings

The order in the instant petition was reserved on 25.5.2023. However, the order could not be issued prior to Shri I.S. Jha, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. The learned counsel for the Petitioner submitted that pleadings in the matter have been completed and arguments were also heard. Learned counsel further submitted that no further oral hearing is required and the Commission may accordingly pass orders. This was agreed to by the representative of NLDC.



3. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

